

विभाग, कसबाज कर्मचारी तथा श्रमिकों की  
(श्री० एल० नृपल हसन) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

Legislation conferring ownership rights  
on farmers in possession of house sites

2864. SHRI G. Y. KRISHNAN :  
SHRI M. C. DAGA :

Will the Minister of WORKS AND  
HOUSING be pleased to state ;

(a) whether Government have decided  
to bring forward a legislation conferring  
ownership rights on the farmers already in  
possession of house sites ; and

(b) if so, the outcome in this regard  
and the names of the States which have  
already decided to do so ?

THE MINISTER OF STATE IN THE  
MINISTRY OF HEALTH AND FAMILY  
PLANNING AND IN THE MINISTRY  
OF WORKS AND HOUSING (PROF.  
D. P. CHATTOPADHYAYA): (a) and (b),  
According to the Scheme for Provision of  
House-sites to Landless Workers in Rural  
Areas, the State Governments and Adminis-  
trations of Union Territories are expected  
to take urgent action to enact suitable  
legislation (where this has not already been  
done) conferring home-stead rights on land-  
less workers in rural areas in respect of  
sites on which their houses/huts stand at  
present. According to the information  
available with the Ministry of Works and  
Housing, the States of Bihar, Gujarat,  
Haryana, Kerala, Madhya Pradesh, Maha-  
rashtra, Mysore, Orissa, Punjab, Tamil  
Nadu, Uttar Pradesh and West Bengal have  
already taken necessary legislative measures  
in this regard in one form or the other. The  
Government of Andhra Pradesh have also  
decided to undertake necessary legislation  
for the purpose.

Setting up of a Road Board

2865. SHRI G. Y. KRISHNAN :  
SHRI M. KATHAMUTHU :

Will the Minister of SHIPPING AND  
TRANSPORT be pleased to state :

(a) whether it is a fact that the demand  
for a Road Board on the lines of Railway  
Board with an independent Budget of its  
own was revived in National Conference of  
Ministers on 9th July, 1972 ; and

(b) if so, the reaction of Government  
thereof.

THE MINISTER OF STATE IN THE  
DEPARTMENT OF PARLIAMENTARY  
AFFAIRS AND IN THE MINISTRY OF  
SHIPPING AND TRANSPORT (SHRI  
OM MEHTA) : (a) and (b) The Members  
are presumably referring to the meeting of  
the Council of Indian Roads Congress held  
at Namtal on the 9th July, 1972, where the  
need for the setting up of a Road Board at  
the Centre was emphasised by its President.  
The proposal is under consideration.

Universities having not constituted courts  
and academic councils

2866. PROF. NARAIN CHAND  
PARASHAR. Will the Minister of  
EDUCATION AND SOCIAL WELFARE  
be pleased to state :

(a) whether there are some Universities  
which have not constituted their Courts and  
Academic Councils so far ;

(b) if so, their number and names ; and

(c) whether the U. G. C. would not  
persuade them to constitute their bodies at  
an early date ?

THE MINISTER OF EDUCATION  
SOCIAL WELFARE AND CULTURE  
(PROF. S. NURUL HASAN) : (a) and (b).  
Information is available in respect of 83  
out of 87 Universities. According to this  
information all Universities except Agri-  
cultural Universities and M. S. University  
of Baroda has Courts or Senates and  
Academic Councils. The M. S. University  
of Baroda has a Court and a Council of  
Post-Graduate Studies. All Agricultural  
Universities, except Kerala Agricultural  
University (Trichur) have Boards of  
Management and Academic Councils. The  
Kerala Agricultural University has a Gen-  
eral Council and an Academic Council.

(c) The different authorities of the  
Universities are constituted in accordance  
with their respective Acts. The University